

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

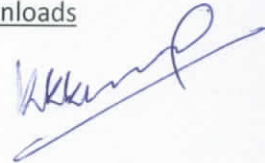
FOR THE ATTENTION OF THE CREDITORS OF RED BRICK CONSULTING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RED BRICK CONSULTING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/03/2006
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, Registrar of Companies, DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210DL2006PTC147313
5.	Address of the registered office and principal office (if any) of corporate debtor	H-3/79B, PVT FLAT NO-301 THIRD FLOOR, KH.NO-79/18, MAHAVIR ENCLAVE NEW DELHI South West Delhi DELHI- 110045
6.	Insolvency commencement date in respect of corporate debtor	06/02/2020, as per order of said date by Hon'ble National Company Law Tribunal New Delhi (Bench IV)
7.	Estimated date of closure of insolvency resolution process	04/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: KAWAL KISHORE KHURANA (IRP) REGD NO: IBBI/IPA-003/IPA-ICAI-N-00239/2019-2020/12746
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Mantrah Insolvency Professional Pvt Ltd 1203-1205, Vijaya Building, 17, Barakhamba Road, Connought Place, New Delhi -110001 Email: khurana.mantrah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mantrah Insolvency Professional Pvt Ltd 1203-1205, Vijaya Building, 17, Barakhamba Road, Connought Place, New Delhi -110001 Email: irp.redbrick@gmail.com
11.	Last date for submission of claims	20.02.2020

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RED BRICK CONSULTING PRIVATE LIMITED** on 06-2-2020.

The creditors of **RED BRICK CONSULTING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 20-02-2020 to the interim resolution professional at the address mentioned against entry 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The relevant Form for submission of Claims may be downloaded from <https://www.ibbi.gov.in/home/downloads>



Submission of false or misleading proofs of claim shall attract penalties.



Date : 09.02.2020
Place : New Delhi

KAWAL KISHORE KHURANA
(Interim Insolvency Professional)
IBBI/IPA-003/IPA-ICAI-N-00239/2019-2020/12746